

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Salman
FIR No. 407/2016
PS Moti Nagar
U/s. 392/394/411/34 IPC

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf of
applicant / accused Salman for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Shiv Kumar, Ld. Counsel for applicant/accused.
IO SI Yadram is present.

TCR received. Perused.

Arguments heard on bail application from both sides.
Applicant/accused is stated to be in J/c since 21/10/2016.
He has been charged for the offence U/s. 392/394/34 IPC. The public witnesses have already been examined. Applicant/accused Salman is stated to have criminal antecedents of involvement in four prior cases of robbery. Ld. Counsel for applicant/accused states that applicant Salman has already been acquitted in two cases out of four prior cases tried against him.



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State Vs. Salman
FIR No. 407/2016
PS Moti Nagar

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Considering that the applicant/accused has been in judicial custody for around four years and public witnesses have already been examined, the bail application is allowed. Applicant/accused Salman is admitted to bail subject to furnishing persons bond of Rs.20,000/- with one surety of like amount to the satisfaction of Ld. Duty MM.

The bail application is disposed of accordingly.

TCR be sent back to the concerned Court alongwith attested copy of this order.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. 1. Ram Avtar, 2. Prakashi, 3. Ghanshyam and 4. Anjana
FIR No. 820/2019
PS Nangloi
U/s. 498A/406/34 IPC

14.09.2020

This common order shall deal with the applications moved U/s. 438 CrPC on behalf of applicant / accused Ram Avtar, Prakashi, Ghanshyam and Anjana for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vineet Kumar, Ld. Counsel for applicants/accused persons.

Complainant Ms. Richa Rani in person.

IO ASI Sunil Kumar, PS Nangloi.

Reply to the anticipatory bail applications already filed by IO. Reply perused.

Arguments heard on applications for grant of anticipatory bail from complainant, Ld. Counsel for applicants /accused persons and from Ld. Addl. PP for State.

The complainant has stated in the open Court that applicants/accused persons namely Ram Avtar and Prakashi (parents -in-law) and Ghanshyam (brother-in-law, jeth) and Anjana (sister-in-

Contd..2..



FIR No. 820/2019

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PS Nangloi

U/s. 498A/406/34 IPC

law, jethani) had not attended her marriage. The complainant never stayed with the above mentioned applicants/accused persons.

The complainant states that her husband Radhey Shyam took away all her jewellery and stridhan and left the matrimonial home where they resided together on rent. The applicants / accused persons have reportedly joined the investigation. The complaint arises out of alleged domestic relationship between the parties.

In view of the facts and circumstances of the case, the applications for grant of anticipatory bail are allowed. In the event of arrest, applicants/accused **Ram Avtar, Prakashi, Ghanshyam and Anjana** shall be admitted to bail subject to furnishing personal bonds of Rs.20,000/- each with one surety of like amount each to the satisfaction of IO/SHO, PS Nangloi.

The applications for grant of anticipatory bail are disposed of accordingly.

Copy of this order be given dasti to the IO and to Ld. Counsel for applicants/accused persons, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

UID No. 116/2020

CA No. _____

**Deepak Saxena Vs. Poonam Saxena
PS Patel Nagar**

14.09.2020

Present: Appellant with Ld. Counsel Sh. M S Yadav.

Heard.

Issue notice of the appeal to the respondents through SMS/e-mail/ Speed Post/Whatsapp on filing of PF, returnable for 05.11.2020.

Upon service of notice, respondent is directed to file reply to the appeal through e-mail with advance copy of the appellant before the NDOH.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Karan Verma
FIR No. 76/2020
PS Paschim Vihar West
U/s. 376/406/506/328 IPC

14.09.2020

This is an application moved U/s. 439 CrPC on behalf of applicant / accused Karan Verma for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Vikas Chauhan Ld. Counsel for applicant/accused.


Sh. Rajiv Tehlan, Ld. Counsel for complainant.

IO Inspector Dominica Purty, PS Paschim Vihar West.

IO reports that the charge sheet has already been filed and the same has been committed to the court of Sh. Ankur Jain, Ld. ASJ/West.

Considering that the charge sheet has already been committed to the Sessions Court, the present bail application shall be best entertained by the concerned Trial Court of Ld. ASJ.

Put up before the concerned Trial Court of Sh. Ankur Jain, Ld. ASJ, West, on 15/09/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1914
State Vs Arun
e-FIR No. 15984/2017
PS Rajnit Nagar
U/s. 397/411/34 IPC**

14.09.2020

**This is an application for grant of anticipatory bail moved
under Section 438 Cr.PC on behalf of applicant / accused Arun.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Akhil Tarun Goel, Ld. Counsel for applicant/ accused.
IO ASI B K Mishra is present and filed report regarding
previous involvement of applicant/accused.

Part arguments heard.

At this stage, Ld. Counsel for applicant/accused submits that
he wishes to withdraw the present bail application. His statement to that
effect recorded separately on the application itself.

In view of the statement recorded today, present bail
application is dismissed as withdrawn. Accordingly, bail application
disposed of.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 1627

State Vs Nadeem

FIR No. 149/2020

PS Nangloi

U/s. 302/34 IPC

14.09.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Nadeem.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Hari Dutt, Ld. Counsel for applicant/accused.
ASI Jas Ram Singh on behalf of IO, PS Nangloi in person and files reply to the bail application.

It is reported that charge-sheet in the present matter has been filed.

It is submitted by Ld. Counsel for applicant/accused that copy of charge-sheet has been supplied to accused.

On request of Ld. Counsel for applicant/accused, bail application is adjourned for 05.10.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Jitender @ Michael
FIR No. 640/2020
PS Punjabi Bagh
U/s. 356/379/411/385/507/120B/34 IPC

14.09.2020

This is an application moved U/s. 439 CrPC on behalf of applicant / accused Jitender @ Michael for grant of bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Ziya Afroz and Sh. Akhil Tarun Goel, Ld. Counsels
for applicant/accused.

Reply to the bail application already filed by IO. Reply
perused.

The allegations against this applicant/accused that he snatched the bag containing macbook laptop, mobile phone, two camera flashes and 7-8 memory cards from complainant Ms. Taranpreet Kaur on 14/06/2020. Thereafter, he made extortion calls to the complainant to pay Rs.2 lakh in return for the above mentioned snatched articles. Applicant/accused Jitender @ Sonu @ Michael was arrested on 01/07/2020 while he came to complainant to collect extorted amount.

The snatched macbook laptop was recovered from applicant/accused Jitender @ Michael, whereas, snatched mobile phone was recovered from his associate Bunty. Accused was identified at the spot by the complainant.

Contd..2..



State Vs. Jitender @ Sonu --2--

FIR No. 640/2020

PS Punjabi Bagh

As per report, applicant/accused has criminal antecedents in two prior cases, including case of murder. Ld. Counsel for applicant/accused states that accused has been acquitted in case FIR No. 42/2012, PS Bharat Nagar, U/s. 302/34 IPC.

Applicant to furnish the record of acquittal in said case of murder.

Put up for arguments on 18/09/2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 4722
State Vs Amanjit Singh
FIR No. 594/2019
PS Tilak Nagar
U/s. 323/354/506 IPC**

14.09.2020

**This is an application moved for grant of anticipatory
bail under Section 438 Cr.PC on behalf of applicant / accused
Amanjit Singh.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
None for the applicant/accused.

None has appeared on third consecutive date on behalf of
applicant/ accused.

The present anticipatory bail application is dismissed in
default for non-prosecution. Accordingly, application disposed of.

Interim order stands vacated.

Intimation be sent to concerned SHO / IO in this regard.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 2040
State Vs Adi @ Raju
FIR No. 122/2020
PS Patel Nagar
U/s. 392/397/411/34 IPC**

14.09.2020


Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Anil Sharma, Ld. Counsel for applicant/accused.

Applicant/accused Adi @ Raju has sought extension of interim bail granted to him on 28.07.2020 by Sh. Pooran Chand, Ld. ASJ, West, Delhi.

Considering that the interim bail was granted by Sh. Pooran Chand, Ld. ASJ, West, it seems appropriate that extension application be entertained by the same court. **The interim bail granted to the applicant/accused is extended till 16.09.2020.**

Copy of the order be given dasti to Ld. Counsel for applicant/accused, as prayed for.

Accordingly, the application for extension of interim bail be put up before Sh. Pooran Chand, Ld. ASJ, West for 16.09.2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sanjay Dhawan

FIR No. 133/2020

PS Crime Branch

U/s. 285/236/379/411/120B/34 IPC & Section 3/4 Prevention of
Damage to Public Property Act & Section 15/16 of Petroleum &
Mineral Pipelines Act, 1962

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf of
applicant / accused Sanjay Dhawan for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. Rahul Sharma and Sh. Baljeet Kumar, Ld. Counsels
for applicant/accused.

ASI Ashok Kumar is present on behalf of IO SI Rajiv
Bamal, STF, Crime Branch.

The investigation related to the specific role of
applicant/accused Sanjay Dhawan in illegal extraction of oil from
government oil pipeline and racket of interstate smuggling thereof is
not clear from the reply of the IO.

IO shall appear in person with case file on next date.

Put up for arguments on 18/09/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1860
State Vs Rakesh Kumar
FIR No. 715/2020
PS Paschim Vihar West
U/s. 376D/328 IPC**

14.09.2020

**This is an application for grant of bail moved under
Section 439 Cr.PC on behalf of applicant / accused Rakesh
Kumar.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Lalit Kumar and Sh. Abhishek Mudgal, Ld. Counsels
for applicant/accused.
IO Inspector Dominica Purty is present.

Arguments heard on bail application.

1. Ld. Counsel for applicant/accused has pointed out the order dated 01.09.2020 of Ld. ASJ-07 (POCSO), West vide which co-accused Himanshu @ Monu has been granted bail.
2. Order perused.



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Bail Application No. 1860
State Vs Rakesh Kumar
FIR No. 715/2020
PS Paschim Vihar West
U/s. 376D/328 IPC

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3. The co-accused Himanshu @ Monu has been granted bail upon the consideration that complainant has not supported the allegations against the accused persons in her statement recorded under Section 164 Cr.PC and in the court at the time of hearing upon bail application.
4. IO affirms that the complainant has not supported the allegations in her statement recorded under Section 164 Cr.PC.
5. The investigation file perused.
6. Considering that the complainant has not supported the allegations in her statement recorded under Section 164 Cr.PC and that co-accused Himanshu @ Monu has already been granted bail, I deem it fit to enlarge bail to the applicant/accused Rakesh Kumar. Accordingly, the applicant/accused Rakesh Kumar is admitted to regular bail on furnishing personal bond in the sum of Rs.30,000/-

Contd..3..




Bail Application No. 1860
State Vs Rakesh Kumar
FIR No. 715/2020
PS Paschim Vihar West
U/s. 376D/328 IPC

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with one surety in the like amount to the satisfaction of Ld. Duty
MM.

**Copy of the order be given dasti to Ld. Counsel for
applicant/accused, as prayed for.**


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1980
State Vs Harjeet Singh
FIR No. 776/2020
PS Rajouri Garden
U/s. 376/406/506 IPC**

14.09.2020

This is an application moved for grant of regular bail under Section 439 Cr.PC on behalf of applicant / accused Harjeet Singh.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Abhinav Sharma, Ld. Counsel for applicant/accused.

Complainant Ms. 'M' present in the court.

IO WSI Babita has appeared through video conferencing through Cisco Webex platform, at personal room of the court. IO has seen the complainant through video conferencing and has identified her.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.



Contd..2..

Bail Application No. 1980
State Vs Harjeet Singh
FIR No. 776/2020
PS Rajouri Garden
U/s. 376/406/506 IPC

-2-

Arguments on the bail application from both sides.

1. As per allegations made in the FIR, complainant Ms. M is aged 40 years and has three children. Her husband expired around 8-9 years ago. Applicant/accused Harjeet Singh was friend of complainant's husband. Applicant/accused Harjeet Singh has been a friend of complainant for around 23-24 years. Applicant/accused helped the complainant when her husband was hospitalized.
2. Complainant alleged that she received insurance claim of around 20-22 lakhs after death of her husband, that was taken away by applicant/accused Harjeet Singh on the pretext of buying the flat in complainant's name. Thereafter, Harjeet Singh ^{took} Rs. 8.5 lakh more and gold ornaments etc. from the complainant.
3. Instead of buying the flat in the name of complainant, Harjeet Singh bought it in his own name. On 05.08.2020, accused Harjeet Singh visited complainant at her home and raped her on the

Contd..3..



Bail Application No. 1980
State Vs Harjeet Singh
FIR No. 776/2020
PS Rajouri Garden
U/s. 376/406/506 IPC

-3-

terrace. Thereafter, accused Harjeet Singh obtained Rs.5-6 lakhs from her by threatening her. ^{He} ~~She~~ transferred money from bank account of complainant's son in his favour and also threatened to kill the complainant.

4. IO has reported that the complainant has given statement under Section 164 Cr.PC in favour of the applicant/accused and has exculpated him of all allegations made in the FIR. In the court also, the complainant states that the allegations made in the FIR are not correct and she affirms the statement made under Section 164 Cr.PC.

5. Complainant states that she is under no external pressure, coercion or duress to state in favour of the applicant/accused.

6. Considering that the allegations made in the FIR, have not been supported by complainant in the statement recorded under section 164 Cr.PC., I deem it fit to enlarge bail to applicant/accused.

Contd..4..



**Bail Application No. 1980
State Vs Harjeet Singh
FIR No. 776/2020
PS Rajouri Garden
U/s. 376/406/506 IPC**

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Accordingly, the applicant/accused is admitted to regular bail on furnishing personal bond in the sum of Rs.20,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Copy of the order be given dasti to Ld. Counsel for applicant/ accused, as prayed for.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Bablu Bharti
FIR No. 141/2018
PS EOW, Delhi Police
U/s. 420/406/120B IPC

14.09.2020

**This is the second application moved U/s. 439 CrPC
on behalf of applicant/accused Bablu Bharti for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. B.S. Chaudhary, Ld. counsel for applicant/accused
has appeared through video conferencing, through video call at the
personal Webex room of the Court.

The video call conference has been conducted on speaker
mode so that Ld. Counsel for applicant/accused is visible and audible
to all the persons present in the court room.

Sh. Chirag Mudgal, Ld. Counsel for complainant with
complainant in person.

IO SI Vikram Singh is present.

The first bail application of this accused has been
recently dismissed on merits on 01/09/2020 by Court of Ld. ASJ-
07/POCSCO/West. The present bail application does not mention any
fresh change in circumstances for grant of bail.

Contd..2..



State Vs. Bablu Bharti
FIR No. 141/2018
PS EOW, Delhi Police

--2--

Ld. Counsel for applicant/accused has argued that applicant/accused is only a poor stamp vendor and he had nothing to do with the alleged cheating committed by co-accused Sunil Kumar Jha and Bindu Jha. He has submitted that applicant/accused Bablu Bharti merely sold a stamp paper to the co-accused persons for Rs.50/-. Applicant/accused Bablu Bharti neither prepared the alleged false agreement dated 11/01/2017 nor received any part of amount allegedly cheated by co-accused persons from the complainant. Accused Bablu is neither a signatory nor a beneficiary to the false agreement dated 11/01/2017.

In this regard, the IO has discovered from Govt. Treasury, Ghaziabad, U.P., that the stamp paper was issued in the name of applicant/accused Bablu Bharti on 11/09/2017. In conspiracy with co-accused Sunil Kumar Jha and Bindu Jha, applicant/accused Bablu Bharti changed the date of sale of said stamp paper as 05/01/2017 and affixed his stamp on it, as per which his licence as stamp vendor was set to expire on 31/03/2017. In this manner, accused Bablu Bharti intentionally and in conspiracy with co-accused persons created a forged document i.e. stamp paper, to be used for the purpose of cheating the complainant.


Contd...3.

State Vs. Bablu Bharti

--3--

FIR No. 141/2018

PS EOW, Delhi Police

At ~~at~~ the time of affixing the forged stamp on the stamp

paper, on 11/09/2017 applicant/accused Bablu Bharti knew that his licence to issue stamp had expired on 31/03/2017. At the time of commission of offence, applicant/accused Bablu Bharti shall be presumed to have known that the forged stamp issued by him shall be used for the purpose of cheating.

I find no ground in the application for grant of bail to applicant/accused Bablu Bharti. Hence, the second bail application is dismissed.

The bail application is disposed of accordingly.

Copy of this order be given to IO and to Ld. Counsel for complainant, as prayed for.

Copy of this order be also sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1933
State Vs Gaurav Sharma
FIR No. 286/2020
PS Ranjeet Nagar
U/s. 408 IPC**

14.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. S P S Sharma, Ld. Counsel for applicant/accused.
IO ASI B K Mishra present in the court.

It is submitted by Ld. Counsel for applicant/accused that he wishes to withdraw the present bail application with liberty to file afresh with complete particulars as at the time filing present application, particulars are not available with him. His statement to that effect recorded separately on the application itself.

In view of the statement recorded, present application is dismissed as withdrawn with liberty to file afresh.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

SC No. 57428/2016
State Vs Shaukat Ali
FIR No. 195/2015
PS Maya Puri
U/s. 436 IPC

14.09.2020

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Accused on bail with Ld. LAC Sh. Bhishm Dutt.

Part final arguments heard from Ld. LAC for accused.
Put up for remaining final arguments on 01.10.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Gurpreet Singh @ Nonu

FIR No. 506/2020

PS Moti Nagar

U/s. 376/406/506 IPC & Section 6 POCCSO Act

14.09.2020

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ms. Shashi Jaiswal, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

This is complaint filed by complainant against IO of the case.

It shall be best dealt with by the concerned Designated Court for cases falling under POCCSO Act.

The present complaint be transferred to the concerned
POCCSO Court, West District, for 16/09/2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1860
State Vs Rakesh Kumar
FIR No. 715/2020
PS Paschim Vihar West
U/s. 376D/328 IPC**

14.09.2020

**This is an application for grant of bail moved under
Section 439 Cr.PC on behalf of applicant / accused Rakesh
Kumar.**

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Lalit Kumar and Sh. Abhishek Mudgal, Ld. Counsels
for applicant/accused.
IO Inspector Dominica Purty is present.

Arguments heard on bail application.

1. Ld. Counsel for applicant/accused has pointed out the
order dated 01.09.2020 of Ld. ASJ-07 (POCSO), West vide which
co-accused Himanshu @ Monu has been granted bail.

2. Order perused.



Contd..2..

Bail Application No. 1860
State Vs Rakesh Kumar
FIR No. 715/2020
PS Paschim Vihar West
U/s. 376D/328 IPC

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3. The co-accused Himanshu @ Monu has been granted bail upon the consideration that complainant has not supported the allegations against the accused persons in her statement recorded under Section 164 Cr.PC and in the court at the time of hearing upon bail application.

4. IO affirms that the complainant has not supported the allegations in her statement recorded under Section 164 Cr.PC.

5. The investigation file perused.

6. Considering that the complainant has not supported the allegations in her statement recorded under Section 164 Cr.PC and that co-accused Himanshu @ Monu has already been granted bail, I deem it fit to enlarge bail to the applicant/accused Rakesh Kumar. Accordingly, the applicant/accused Rakesh Kumar is admitted to regular bail on furnishing personal bond in the sum of Rs.30,000/-

Contd..3..




**Bail Application No. 1860
State Vs Rakesh Kumar
FIR No. 715/2020
PS Paschim Vihar West
U/s. 376D/328 IPC**

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with one surety in the like amount to the satisfaction of Ld. Duty
MM.

**Copy of the order be given dasti to Ld. Counsel for
applicant/accused, as prayed for.**


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Nand Lal @ Golu
FIR No. 724/2020
PS Rajouri Garden
U/s. 380/457/34 IPC

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf of
applicant / accused Nand Lal @ Golu for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Arpit Bhalla, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

IO ASI Hari Ram is present and files reply to the bail application.

As per allegations, complainant discovered on 13/08/2020 that someone broke open into his house situated in Vatika Apartment, Subhash Nagar, and stole cash of Rs.15,000/- and gold ornaments from his home on 12/08/2020. On 18/08/2020, security guard of Vatika Apartment apprehended applicant/accused Nand Lal @ Golu as the suspected thief, who burgled into house of the complainant and committed theft. Two associates of the applicant/accused managed to escape from being apprehended by the security guard.

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State Vs. Nand Lal @ Golu
FIR No. 724/2020
PS Rajouri Garden

--2--

There is a CCTV footage of Vatika Apartment, in which accused Nand Lal and his associates could be seen entering Vatika Apartment and moving towards the flat of the complainant. Upon disclosure of applicant/accused Nand Lal, co-accused Praveen and Suresh were apprehended on 19/08/2020 and 11/09/2020 respectively. The stolen golden ring belonging to complainant has been recovered from possession of co-accused Suresh.

IO to show the CCTV footage to the Court, in which applicant/accused Nand Lal and his associates could be seen in Vatika Apartment on 12/08/2020.

Put up for arguments on 16/09/2020.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 1936

State Vs Salman

FIR No. 774/2019

PS Nangloi

U/s. 307/326/506 IPC

14.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. D B Yadav, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

Ld. Counsel for applicant/accused submits that he is not ready to address arguments and sought adjournment.

On request of Ld. Counsel for applicant/accused, bail application is adjourned for 15.09.2020



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Amar
FIR No. 225/2020
PS Ranjit Nagar
U/s. 379/511/34 IPC

14.09.2020

This is an application moved U/s. 438 CrPC on behalf of applicant / accused Amar for grant of anticipatory bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Keshav Bhardwaj, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

ASI Balmiki Mishra is present on behalf of IO ASI Pawan Kumar and reports that particulars mentioned in the application does not pertain to applicant/accused Amar.

As per report, FIR No. 225/2020, PS Ranjit Nagar, pertains to the offence U/s. 188/34 IPC against accused Nitin and Puneet.



Contd..2..

State Vs. Amar
FIR No. 225/2020
PS Ranjit Nagar

--2--

Since the present application does not bear correct particulars, it is dismissed as not maintainable. Applicant may file fresh application with correct particulars.

The application is disposed of accordingly.

Copy of this order be sent dasti to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 827, 828 & 829

State Vs 1. Amardeep, 2. Ramashankar Bhakta & 3. Binda Devi

FIR No. 10/2020

PS Punjabi Bagh

U/s. 498A/406/34 IPC

14.09.2020

This common order shall deal with the applications moved on behalf of applicants / accused persons namely Amardeep, Ramashankar Bhakta & Binda Devi for grant of anticipatory bail under Section 438 Cr.PC.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. R N Singh, Ld. Counsel for applicant/accused.

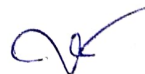
Complainant Ms. Sunita present with Ld. counsel.

IO SI Sumit Dhankhar, PS Punjabi Bagh present and files reply.

Arguments heard on the bail application.

1. As per allegations, complainant married applicant Amardeep on 27.01.2012 at Siwan, Bihar. Complainant has been

Contd..2..



Bail Application No. 827, 828 & 829
State Vs 1. Amardeep, 2. Ramashankar Bhakta & 3. Binda Devi
FIR No. 10/2020
PS Punjabi Bagh
U/s. 498A/406/34 IPC

-2-

residing at Delhi since year 1999 and is an employee at Ordinance Depot, Shakur Basti, Delhi since 2001. Complainant and her husband (accused Amardeep) stayed at Siwan, Bihar for 16 days after marriage. Thereafter, they came to Delhi.

2. Complainant stayed with her husband till April-May, 2014. Complainant never stayed with accused Ramashankar and Binda Devi (parents-in-laws) after year 2012. Accused Ramashankar and Binda Devi continued to stay at Siwan, Bihar.

3. The allegations made in the FIR arise out of domestic relationship between the parties. Accused No. 1 Amardeep has reportedly joined investigation at Delhi, whereas, accused 2 and 3 have joined investigation from Bihar through video conferencing.

4. Accused persons are not required for the purpose of custodial interrogation.

Contd..3..



Bail Application No. 827, 828 & 829

State Vs 1. Amardeep, 2. Ramashankar Bhakta & 3. Binda Devi

FIR No. 10/2020

PS Punjabi Bagh

U/s. 498A/406/34 IPC

-3-

5. Considering the facts and circumstances of the case, I deem it safe to enlarge anticipatory bail to the applicants / accused. Accordingly, the applicants/accused persons namely **Amardeep, Ramashankar Bhakta & Binda Devi** are granted anticipatory bail and in the event of arrest, accused persons be released on bail on furnishing bail bonds for a sum of Rs. 20,000/- with one surety in the like amount to the satisfaction of IO/Ld. MM/ Ld. Duty MM/Ld. Link MM.

Copy of the order be given dasti to Ld. Counsel for applicants/ accused persons, as prayed for.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Shivam
FIR No. 364/2016
PS Ranhola
U/s. 302/506 IPC & Section 25 Arms Act

14.09.2020

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Shivam for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.


Sh. Nitin Ahlawat, Ld. Counsel for applicant/accused has appeared through video conferencing, through video call at the personal Webex room of the Court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Issue notice to SHO PS Ranhola to file report including report of previous involvement, if any, of the accused.

Issue notice to concerned Jail Superintendent to report about conduct of the accused in jail during custody.

Put up for arguments on 18/09/2020.


**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**Bail Application No. 1964
State Vs Pushpender @ Antim
FIR No. 551/2020
PS Tilak Nagar
U/s. 307/394/395/397/34 IPC & 25/27 Arms Act**

14.09.2020

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Charul Choudhary, Ld. Counsel for
applicant/accused has appeared through video conferencing through
Cisco Webex platform, at personal room of the court.

From the reply filed by the IO, the role of the applicant/
accused in commission of the offence is not clear. IO shall appear
with investigating file to apprise the court about specific role of the
accused.

**Necessary intimation be sent to concerned SHO for
appearance of IO on the NDOH.**

Put up for arguments on 15.09.2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sunil @ Sushil & Ors.
FIR No. 379/2015
PS Mundka
U/s. 302/396 IPC

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Sunil @ Sushil for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

None for applicant/accused.

Issue notice to IO/SHO PS Mundka to file report
including report of previous involvement, if any, of the accused.

Issue notice to concerned Jail Superintendent to report
about conduct of the accused in jail during custody.

Put up for arguments on 23/09/2020.



**(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020**

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ajay @ Lalwa

FIR No. 353/2013

PS Hari Nagar

U/s. 307/34 IPC

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Ajay @ Lalwa for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

None for applicant/accused.

Put up for appearance of Ld. Counsel for
applicant/accused for arguments on interim bail application on the
date already fixed i.e. 23/10/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI

14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Ajay @ Lalwa
FIR No. 353/2013
PS Hari Nagar
U/s. 307/34 IPC

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Ajay @ Lalwa for grant of interim bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

None for applicant/accused.

Put up for appearance of Ld. Counsel for
applicant/accused for arguments on interim bail application on the
date already fixed i.e. 23/10/2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

**State Vs Saurabh Khatri
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC & Sec 25/27 Arms Act**

14.09.2020

File taken up today upon receipt of application for extension of interim bail moved on behalf of applicant/accused Saurabh Khatri.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.
Sh. Iqbal Khan, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

The present application is for extension of interim bail granted to accused Saurabh Khatri vide order dated 03.09.2020 till 11.09.2020. The present application is sheer misuse of process of law by the accused and wrongful breach of order dated 03.09.2020 and condition of bail bond furnished in pursuance of said order. The accused has failed to surrender on 11.09.2020 upon lapse of interim bail period.

Contd..2..



State Vs Saurabh Khatri -2-
FIR No. 70/2020
PS Ranhola
U/s. 302/120B IPC & Sec 25/27 Arms Act

The sole ground to seek extension of interim bail is order of Hon'ble High Court dated 24.08.2020 in WP(C) 3037/2020. The said order is not applicable to this case.


The accused was granted interim bail till 11.09.2020 on humanitarian ground, to take care of his mother. Considering the failure of the accused to surrender to concerned jail upon expiry of interim bail and considering that the present application is only a misuse of process of law, the application is dismissed.

Accused Saurabh Khatri shall immediately surrender to concerned Jail Superintendent.

Upon failure of applicant/accused Saurabh Khatri to surrender by morning of 11.09.2020, **issue NBW against accused Saurabh Khatri, to be executed by SHO, PS Ranhola.**

SHO, PS Ranhola shall execute the NBW by taking accused Saurabh Khatri to concerned Jail to undergo judicial custody.

Put up for report of SHO, PS Ranhola on 18.09.2020.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

UID No. 117/2020

CA No. _____

Manpreet Singh Vs. Harjeet Kaur

PS Punjabi Bagh

14.09.2020

Present: Appellant with Ld. Counsel Sh. A K Verma.

Heard.

Issue notice of the appeal to the respondents through SMS/e-mail/ Speed Post/Whatsapp on filing of PF, returnable for 03.11.2020.

Upon service of notice, respondent is directed to file reply to the appeal through e-mail with advance copy of the appellant before the NDOH.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Sumita
FIR No. 774/2020
PS Rajouri Garden
U/s. 307 IPC & Section 25/27/54/59 Arms Act.

14.09.2020

**This is an application moved U/s. 439 CrPC on behalf
of applicant / accused Sumita for grant of bail.**

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Anand Sharma, Ld. Counsel for applicant/accused.

ASI Hari Ram, PS Rajouri Garden, is present on behalf
of IO SI Ajay and files reply to the bail application. Reply perused.

Arguments heard on bail from both sides.

1. As per FIR, on 01/09/2020 at around 10:40pm while complainant Babu was returning home from Sheetla Mata Mandir, Raghuvir Nagar, accused Manoj confronted him and asked complainant why he was troubling his estranged wife Sumita (applicant/accused herein). As per FIR, accused Manoj had illicit relationship with Sumita, who is wife of the complainant.

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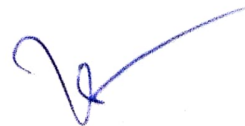
State Vs. Sumita
FIR No. 774/2020
PS Rajouri Garden

--2--

2. When complainant protested and told Manoj that it was none of his concern, Manoj fired at him, saying that he will kill complainant and remove him from his relationship with Sumita. Manoj fired once towards the legs of the complainant and then above the waist. However, the complainant ducked and escaped unhurt. The public persons present at the spot overpowered Manoj and beat him. Somehow, Manoj escaped from public and fled from the spot.

3. Police discovered in investigation that applicant/accused Sumita, the estranged wife of complainant Babu conspired to kill him with help of accused Manoj. Police has recovered an illicit country made pistol and one live cartridge at the instance of applicant/accused Sumita. While investigating the case, the IO came across an interstate racket of illicit weapon sale.

4. One co-accused Tarun, from whom accused Manoj procured the country made pistol to fire at the complainant, has also been arrested. Another weapon supplier Sabir @ Mulla has been apprehended and two country made pistols and 20 live cartridges have been recovered from his possession.



Contd..3..

State Vs. Sumita

--3--

FIR No. 774/2020


PS Rajouri Garden

5. Ld. Counsel for applicant/accused states that complainant Babu had personal friendship with accused Manoj with whom he was arrested in a case registered U/s 308 IPC in the year 2017. The subsequent enmity between complainant and accused Manoj has wrongly been given the colour of alleged illicit relationship between accused Manoj and complainant's wife Sumita.

6. Considering the direct allegations against applicant/accused Sumita regarding her relationship with accused Manoj, who attempted to murder complainant Babu and recovery of weapon and live cartridge from possession of applicant/accused Sumita, there is perceptible and imminent threat of life to complainant from applicant/accused Sumita, I do not deem it safe to enlarge the accused on bail. Hence, the bail application is dismissed.

The bail application is disposed of accordingly.

Copy of this order be given to the IO and to Ld. Counsel for applicant/accused, as prayed for.


(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

UID No.

CA No.

Shashi Vs. Manoj Singh & Ors.

PS Punjabi Bagh

U/s. 29 Protection of Women from Domestic Violence Act

14.09.2020

Fresh appeal under Section 29 of DV Act received by way of assignment. It be checked and registered.

Present: Sh. Vikash Kumar, Ld. Counsel for appellant has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

Heard.

Issue notice of the appeal to the respondents through SMS/e-mail/ Speed Post/Whatsapp on filing of PF, returnable for 09.11.2020.

Upon service of notice, respondent is directed to file reply to the appeal through e-mail with advance copy of the appellant before the NDOH.



(VISHAL SINGH)
ASJ-03, WEST/DELHI

14.09.2020

SC No. 57775/2016
State Vs Vikas & Ors.
FIR No. 398/2009
PS Nangloi
U/s. 307/34 IPC

14.09.2020

File taken up today upon receipt of application for withdrawal of surety moved on behalf of surety Naveen.

Present: Sh. Jitendra Sharma, Ld. Addl. PP for the State.
Sh. Geeta Dutt, Ld. Counsel for applicant/surety.

Ld. Counsel for the applicant submits that he wishes to withdraw the present application. His statement to that effect recorded separately on the application itself.

In view of the statement recorded, present application is dismissed as withdrawn. Accordingly, application disposed of.

Put up on date fixed.



(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
(WEST), TIS HAZARI COURTS, DELHI**

Bail Application No. 2029

State Vs Dharmender

FIR No. 448/2020

PS Moti Nagar

U/s. 307/34 IPC & Sec. 25/27 Arms Act

14.09.2020

This is an application for grant of regular bail moved under Section 439 Cr.PC on behalf of applicant / accused Dharmender.

Present: Sh. Jitender Sharma, Ld. Addl. PP for the State.

Sh. Sahil Sharma, Ld. Counsel for applicant/accused has appeared through video conferencing through Cisco Webex platform, at personal room of the court.

The video call conference has been conducted on speaker mode so that Ld. Counsel for applicant/accused is visible and audible to all the persons present in the court room.

Accused Dharmender has sought bail on the ground of parity with co-accused Aatur Tyagi and Rahul Sharma, who were granted bail by Hon'ble High Court of Delhi on 13.08.2020 and 03.09.2020 respectively.

Contd..2..

Bail Application No. 2029
State Vs Dharmender
FIR No. 448/2020
PS Moti Nagar
U/s. 307/34 IPC & Sec. 25/27 Arms Act

-2-

The role ascribed to accused Dharmender is stated to be no more than the role of co-accused Aatur Tyagi and Rahul Sharma who have already been granted bail.

Copy of order dated 13.08.2020 and 03.09.2020 is perused.

On the principle of parity, applicant/accused Dharmender is also admitted to bail on furnishing personal bond in the sum of Rs.25,000/- with one surety in the like amount to the satisfaction of Ld. Duty MM.

Copy of the order be sent to Ld. Counsel for applicant/accused through Whatsapp, as prayed for.

(VISHAL SINGH)
ASJ-03, WEST/DELHI
14.09.2020